CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO. 060/276/2019 & M.A. NO. 60/525/2019

Chandigarh, this the 7th day of May, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MRS. P. GOPINATH, MEMBER (A)

Vidyawati age 56 years, wd/o late Sh. Ram Kumar, resident of House NO. 1616, Mauli Jagran Complex, U.T. Chandigsarh160102 (Group-D)

....APPLICANT

(By Advocate: Shri Barjesh Mittal)

VERSUS

- 1. Union Territory, Chandigarh Administration through its Secretary, Engineering Department, U.T. Civil Secretariat, Sector 9-D, Chandigarh 160009.
- 2. Chief Engineer, Union Territory, Chandigarh Administration, U.T. Civil Secretariat, Sector 9, Chandigarh 160009.
- 3. Executive Engineer, Horticulture Division No. 2, Sector 8/23, U.T. Chandigarh 160022.

....RESPONDENTS

(By Advocate: Shri Navmohit Singh)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Learned counsel appearing on behalf of respondents has produced a copy of order dated 18.4.2019, passed by the respondent department, copy of which is taken on record. The learned counsel based upon this order, submits that the relief claimed by the applicant in instant O.A. has been acceded to and

this O.A. has been rendered infructuous and may be disposed of as such.

2. Considering the above, we dispose of this O.A. with a direction to the respondents to expeditiously release the consequential benefits in favour of applicant preferably within a period of 4 weeks from the date of receipt of certified copy of this order. The O.A. as well as M.A. stand disposed of accordingly. No costs.



